

ITEM NO.15

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).476/2012
(From the judgement and order dated 09/09/2011 in CRLMC No.1981/
2011, of The HIGH COURT OF DELHI AT N. DELHI)

HT MEDIA LTD.

Petitioner(s)

VERSUS

K.T.S.SARAO & ANR

Respondent(s)

(With appln(s) for ex-Parte stay,exemption from filing c/c
of the impugned Judgment and office report)

Date: 31/01/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASOK KUMAR GANGULY
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s)

Mr. Amit Anand Tiwari,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner.

We are a little bit surprised and also slightly
disturbed at what has happened in this case.

The petitioner is aggrieved by an order dated 9th
September, 2011 passed by a learned Judge of the High
Court. The said order reads as follows:

"Vide separate order, the present petition
is dismissed with the costs of Rs.1 lakh to
be recovered after expiry of 90 days. The
cost has been imposed as the learned counsel

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has taken almost 1 hour of the Court."

The grievance of the petitioner is that though
his petition was dismissed with costs of Rs.1 lakh
which was to be recovered after 90 days, he has not
been provided separate reasoned order by the High
Court. This is one of the grounds why the petitioner
has approached this Court with this S.L.P. Para 1A of
the petition for special leave is as follows:

"It is most humbly submitted that till date no separate reasoned order has been passed by the Hon'ble High Court."

Learned counsel for the petitioner has drawn our attention to some documents of High Court from which it appears that the certified copy of the order in question is not yet ready.

In view of the aforesaid position in this case, we direct the Registrar General of the High Court of Delhi to place the matter before Hon'ble Acting Chief Justice of Delhi High Court and we expect that Hon'ble Acting Chief Justice of the High Court will take steps as are appropriate to make available to the petitioner the certified copy of the reasoned order passed by the High Court as early as possible but within four weeks from the date of placing this Order before Hon'ble Acting Chief Justice of the High Court.

In the meantime, payment of cost is stayed.

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We make it clear that we are not expressing any observation on the merits of the case.

We also make it very clear that after the certified copy of the reasoned order of the High Court is made available to the petitioner for which he has applied, the order of stay for payment of costs will come to an end within two weeks thereafter.

The special leave petition is disposed of accordingly.

(G. SUDHAKARA RAO)
COURT MASTER

(VINOD KULVI)
COURT MASTER